

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

CAA-272/PB/2017

In the matter of :
Touchstone Holdings (P) Ltd

... PETITIONER

SECTION :
Under Section 230-232

Order delivered on 25.5.2018

Coram :
(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Ms. Suman Jha, Advocate
For the Respondent/Corporate Debtor :
For the Intervener : Mr. C. Balooni, Co. Prosecutor for RD/NR
Mr. Vipul Ganda & Ms. Aastha Trivedi, Advocates

ORDER

Learned Counsel for the petitioner is present and represents that the main leading Counsel is not in station and hence, the matter may be adjourned. Ld. Company Prosecutor for the RD is also present. Taking into consideration the representation made by Ld. Counsel for the petitioner, the matter is adjourned to 13.7.2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit